

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S OM KRISHNA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OM KRISHNA DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/11/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2006PTC155377
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - H-10/103, 1ST FLOOR, EXPRESS ARCADE NETAJI SUBHASH PLACE, PITAMPURA, NEW DELHI, Delhi, India - 110034
6.	Insolvency commencement date in respect of corporate debtor	22-04-2026
7.	Estimated date of closure of insolvency resolution process	19-10-2026 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vijender Sharma IBBI/IPA-003/IP-N00003/2016-2017/10022
9.	Address and e-mail of the interim resolution professional, as registered with the Board	VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: vijender@vsa.net.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. E-Mail-Id: vijender@vsa.net.in Process e-mail id:- okd.cirp@gmail.com
11.	Last date for submission of claims	06 th May, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	Real Estate Allottee
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Prabhjit Singh Soni IP Reg No. IBBI/IPA-003/IP-N00377-C01/2017-2018/10143 2. Mr. Ranjeet Kumar Verma IP Reg No.: IBBI/IPA-002/IP-N00301/2017-18/10859 3. Mr. Deepak Arora IP Reg No. IBBI/IPA-003/ICAI-N-00418/2022-2023/14120

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://ibbi.gov.in/ips-register/registered-ips
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Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI, has ordered the commencement of a corporate insolvency resolution process of M/s **OM KRISHNA DEVELOPERS PRIVATE LIMITED** on 22.04.2026.

The creditors of M/s **OM KRISHNA DEVELOPERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 06th May, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Real Estate Allottee] in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Interim Resolution Professional




Vijender Sharma

Interim Resolution Professional-

M/s. OM KRISHNA DEVELOPERS PRIVATE LIMITED

IP Registration No. - IBBI/PA-003/IP-N00003/2016-2017/10022

Address- VRSA Insolvency Professionals LLP

11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092

E-Mail-Id: vijender@vsa.net.in

Process e-mail id:- okd.cirp@gmail.com

AFA Valid upto 31.12.2026

Date: 24.04.2026

Place: Delhi

Published in following newspapers:-

- * Financial Express (English) + Jansatta (Hindi) New Delhi Edition
- * Business Standard (English + Hindi) Jaipur Edition
- * Mahanagar Times (Hindi) Alwar Edition
- * The Hawk (English + Hindi) Haridwar Edition